

ITEM NO.24

REGISTRAR COURT. 1 SECTION IIC
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2033/2015
GOOD LUCK TRADERS Petitioner(s)

VERSUS

M/S YASH ASSOCIATES & ORS. Respondent(s)
(With interim relief and office report)

WITH
SLP(Crl) No. 2032/2015,
SLP(Crl) No. 2195/2015,
SLP(Crl) No. 2129/2015,
SLP(Crl) No. 2138/2015,
SLP(Crl) No. 2161/2015
(With appln.(s) for c/delay in refiling SLP and Interim Relief and
Office Report)

Date : 01/12/2016 This petition was called on for hearing today.
For Petitioner(s) Ms. Garima Prashad, Adv.
For Respondent(s) Mr. Karma Dorjee, Adv.
Mr. Anupam Lal Das, Adv.
Mr. Chinmoy P. Sharma, Adv.
Mr. Puneet Taneja, Adv.

Mr. D. S. Mahra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(Crl) No. 2033/2015
Despite last opportunity having been granted, fresh address
along with spare copy for service of notice on respondent no. 1 has
not been furnished/ filed. As such, process for listing before
Hon'ble Judge-in-chambers for further directions along with
appropriate office report.
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-2-

SLP(Crl) No. 2032/2015
Respondent nos. 1 to 4 have already filed counter affidavit.
None appears for respondent no. 5 despite due service.
To be listed along with other tagged matters as and when get
ready.

SLP(Crl) No. 2129/2015
None appears for all the respondents despite due service.
To be listed along with other tagged matters as and when get
ready.

SLP(Crl) No. 2138/2015
Respondent nos. 1 to 4 have already filed counter affidavit.
Despite last opportunity having been granted, respondent no. 5
has not filed counter affidavit. As such further opportunity is
declined.
To be listed along with other tagged matters as and when get
ready.

SLP(Crl) No. 2195/2015
Despite last opportunity having been granted, respondent nos.
2 to 4 have not filed counter affidavit. As such further
opportunity is declined.
Despite last opportunity having been granted, fresh steps for
effecting service of notice on respondent no. 1 have not been
taken. As such, process for listing before Hon'ble
Judge-in-chambers for further directions.

SLP(Crl) No. 2161/2015
Respondent no. 1 has already filed counter affidavit.
Await service/ track report in respect of respondent nos. 2 to
6.

List again on 19.01. 2017.

(PAWAN DEV KOTWAL)
Registrar